

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 18/2017
IN
CP NO. 127(ND)/2015
RT No.11/2016**

Anil Chopra

...Petitioner

Versus.

M/s Anant Tools Pvt. Ltd. & Ors.

...Respondents

Present:- Mr.Rajinder Mahajan, Advocate for Petitioner.
Mr. B.S. Sangha and Mr. Amit Vinayak,
Advocates for respondents

Mr. B.S. Sangha, Advocate appearing for the respondents submits that written statement dated 25.01.2017 filed by the respondents is signed by him as well as Mr. Palash Agarwal, Advocate, Associate of Mr. Hemant Sharma, Advocate who had been appearing earlier before the Company Law Board as well as Tribunal. Mr. Sangha submits that Mr. Hemant Sharma is still his lateral associate for the present case. Learned counsel, however, seeks time to file resolution of the Board of Directors of respondent-company authorising him to appear in this case. Let the same be filed at least three days before the next date of hearing. The rejoinder has already been filed by the petitioners, advance copy of which was supplied to the counsel opposite. The matter be posted for arguments on 09.03.2017.

The petitioner has also filed CA No. 18/2017 advance copy of which has already been supplied to the learned counsel for the respondents. This CA is with the prayer for production of certain documents. The

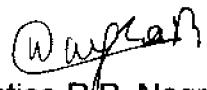


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appropriate orders may be passed regarding production of any material documents if found necessary by the Tribunal during hearing of the case on merits.

The matter be submitted to the Hon'ble President, NCLT, New Delhi that since the matter could not be disposed of within the extended time efforts would be made to dispose of the case as expeditiously as possible.


(Justice R.P. Nagrath)
Member (Judicial)

February 09, 2017

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